

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-1829(MB)/2017

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 16.07.2018

NAME OF THE PARTIES:

State Bank of India
v/s.
Uttam Galva Steels Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

ORDER

The Counsel for the Petitioner as well as the Corporate Debtor are present.

For this matter has today come for hearing, the petitioner's side as well as the Corporate Debtor's side have filed praecipes seeking extension of time on the ground that Arcelor Mittal India Ltd. (AM India) vide a letter dated 15.05.2018 informed the Petitioner that AM India would be making a deposit of an amount of US\$ 1,040,000,000 in the current account of Arcelor Mittal Netherlands BV held with the Petitioner's London Br., towards payment of the entire over-dues payable by the Corporate Debtor herein. In connection to this petition, for hearing before ^{Hon'ble} NCLAT is scheduled to continue hearing today, at their joint request, hearing in this case, as per their request, is hereby differed to 13.08.2018.

Sdt-

RAVIKUMAR DURAISAMY
Member (Technical)

Sdt-

B.S.V. PRAKASH KUMAR
Member (Judicial)